

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

MA No.185/2019 in O.A.No.310/00768/2018

Dated Friday, the 22nd day of March, Two Thousand Nineteen

PRESENT

**HON'BLE SHRI R.RAMANUJAM, MEMBER(A)
&
HON'BLE SHRI P.MADHAVAN, MEMBER(J)**

1.The Union of India,
Rep., by its Secretary, M/o.Shipping,
No.1, Parliament Bhawan, New Delhi 110 001.

2.The Director General of Shipping,
DG Shipping, 9th Floor, KanjurMarg(East),
Mumbai 400 042.

3.The Chairman, UPSC,
Dholpur House, Shahjahan Road,
New Delhi 110 069.

4.The Secretary (Personnel), DOPT,
North Block, New Delhi 110 001.

... Applicants

By Advocate Mr.M.Kishore Kumar(A1,2 &4)
Dr.M.Devendran (A-4)

Vs.

Arbind Kumar Choudhary ... Respondent

By Advocate M/s.Giridhar & Sai

ORDER

(Pronounced by Hon'ble Mr.R.Ramanujam, Administrative Member)

Both sides present.

2. MA 185/2019 has been filed by the respondents in OA 768/2018 seeking extension of time for a period of one month for compliance of the orders of this Tribunal dated 30.01.2019 in the said OA.
3. Learned counsel for the respondent/applicant in the MA/OA has no objection in granting one month's extension of time.
4. In view of the above, one month extension of time is granted for compliance of the orders of this Tribunal dated 30.01.2019 in OA 768/2018.
5. MA is disposed of accordingly.

(P.MADHAVAN)
MEMBER (J)

(R.RAMANUJAM)
MEMBER (A)

22.03.2019

M.T.